

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI.

REVIEW PETITION NO: 17/2001 in  
ORIGINAL APPLICATION NO: 327/96

CORAM: Hon'ble Shri Kuldip Singh, Member(J) \_

Hon'ble Ms. Shanta Shastri, Member(A)

M. Joykutty ...Applicant.

V/s

Union of India and others. ...Respondents.

ORDER ON REVIEW PETITION NO:17/20001 BY CIRCULATION

{Per Shri Kuldip Singh, Member(J)}

DATED: 26-4-2001

This is a Review Petition filed by the applicant for review of the order in OA No. 327/96 dated 11th January 2001.

2. The main ground for review is that documents A -2 to A -5 (annexed now) were not available with the applicant for which he applied on 22.2.2001 to Principal Bench.

3. On the basis of which he wants to impress that observation of this Tribunal in the decision of present OA " that the applicant was never an employee of respondent" has been wrongly recorded. So there is an error apparent on the face of record.

4. The applicant has also referred to an order of earlier OA filed by him at Principal Bench (OA 2213/90). We <sup>have</sup> ~~have~~ considered all his submissions made in the Review Petition.

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5. But even now the observation of the Tribunal which the applicant relies on show that the applicant was appointed by Chukha Project, through the Central Water Commission may have been acting on behalf of Government of Bhutan.

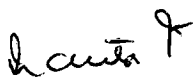
6. The observations of the Tribunal made in earlier OA itself had been quoted by Applicant in the Review Petition.

7. These also make it clear that though initially applicant may have been recruited by CWC but CWC may have acted only for Government of Bhutan.

8. So our observations also show that applicant was never regularly appointed by Government of India. Meaning thereby applicant may have been recruited by CWC for Chukha Project but had not been regularly employed by Government of India.

9. Hence in these circumstances we do not find any error on the face of record which may call for the review of the order as no grounds for review has been made.

10. The Review Petition is therefore rejected.

  
(Ms. Shanta Shastri)  
Member(A)

  
(Kuldeep Singh)  
Member(J)